

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1629
ANSWERED ON:21.07.2014
MODEL AGENCY FOR TRIBUNALS
Nimmala Shri Kristappa

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of various tribunals[^] appellate tribunals established in the country;
- (b) whether the Government proposes to set up an independent nodal agency for administration of all the central tribunals established in the country and if so, the details thereof including the modalities worked out in this regard;
- (c) whether the Government has consulted all the stakeholders in this regard and if so, the details thereof including their suggestions/objections in the matter;
- (d) the effort's made by the Government to formulate a uniform policy for appointment of Chairpersons, members of various tribunals; and
- (e) the mechanism put in place by the Government to monitor the functioning of the tribunals?

Answer

MINISTER OF LAW & JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PARASAD)

- (a). As per information available, there are 26 Tribunals and other quasi- judicial bodies set up under the various Acts of Parliament.
- (b) to (e): In pursuance of observations of the Supreme Court in its judgments in the L .Chandra Kumar case (AIR 1997 SC 1125-1155) and R. Gandhi case (CA 3067 of 2004), the Government undertook inter-ministerial consultations and decided that neither was there any need nor was it feasible to bring all Tribunals under the administrative control of one nodal Ministry/Department. Although administrative control of Tribunals remains with the concerned Ministry/Department as per Allocation of Business Rules, Government has decided to provide uniformity of conditions of service for Chairpersons and Members of Tribunals. To this end, The Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 2014 has been introduced in Rajya Sabha on 19th February, 2014. However, this Bill does not provide for any mechanism to monitor the functioning of Tribunals.